

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00674/2017

Chandigarh, this the 3rd day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Pawan Sharma, aged 39 years, son of Late Sh. Chaman Lal, JIO-II/G, SIB, Tarn Taran, resident of House No.13-B, Near Allahabad Bank, Jaspal Nagar, Sultanwind Road, Amritsar (Group-B post).

....APPLICANT

(Present: Mr. Sandeep Wadhawan, Advocate)

VERSUS

1. Union of India through Ministry of Home Affairs, through its Secretary, Department of Intelligence Bureau, New Delhi, South Block, New Delhi.
2. The Deputy Director-cum-Appellate Authority, Subsidiary Intelligence Bureau, Government of India, Amritsar.
3. The Assistant Director-cum-Disciplinary Authority, Subsidiary Intelligence Bureau, Government of India, Amritsar.

....RESPONDENTS

(Present: Mr. Arvind Moudgil, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable him to file fresh OA, on the same cause of action and also to challenge the subsequent order passed by the Revisional Authority.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 03.05.2018.

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